Human rights outfit urges NHRC to intervene into 'custodial torture'

https://www.telegraphindia.com/jharkhand/human-rights-outfit-urges-nhrc-to-intervene-into-custodial-torture/cid/1834059

The letter informs about one DhaneswarMahto who is alleged to have suffered a heart attack in the custody of the excise department

A human rights outfit has urged the National Human Rights Commission (NHRC) to intervene into the increasing cases of alleged custodial torture in Jharkhand.

ArvindAvinash, secretary of the Jharkhand unit of the People's Union for Civil Liberties (PUCL), in a letter to the NHRC chairperson on Thursday evening informed about the increasing cases of torture of suspects in the custody of police and other law enforcement agencies in Jharkhand and termed it a violation of fundamental human rights.

The letter cites the incident of May 1, 2021, when a 50-year-old man died purportedly after police thrashed him when he was out with his wife and younger brother during the lockdown.

"The deceased's wife filed a complaint with the Chouparan police station in Hazaribagh but as informed, till date, no action has been taken against the accused officers," the letter states.

The letter also informs about one DhaneswarMahto who is alleged to have suffered a heart attack in the custody of the excise department.

"As per the statement of the wife of the deceased, despite the family members and the deceased himself complaining of poor health condition, he was not taken to the hospital until he collapsed. On August 25, 2021, another allegation of police cruelty surfaced when a four-year(-old) boy and his father (Deep Gupta and Sandeep Gupta respectively) complained of being brutally beaten by Sukhdeonagar PS (police station) in charge, MamtaKumari over a matrimonial dispute. Till date no action has been taken against the authorities," the letter says.

The letter also referes to an incident on September 15 when hawker Sandeep Ram was picked by Jagarnathpur police and was allegedly tortured for three days in the lockup on the allegation of theft.

"It was only when his health condition deteriorated due to continuous torture, he was taken to RIMS. The city SP (superintendent of police) states that he is yet to receive any complaint to take action, which is unfortunate as he is empowered to take cognisance of an offence even if there is no formal complaint made," the letter adds.

TELEGRAPH, Online, 10.10.2021

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Avinash has requested the NHRC to take immediate action on alleged increase in police brutality in Jharkhand and pointed out that in none of the above cases an FIR has been registered so far. He has asked the rights panel to intervene in providing compensation to the victims and register an FIR along with departmental enquiry against the accused officials.

Avinash has also written to Jharkhand chief secretary Sukhdeo Singh with copies to the director-general of police and inspector-general of police (prisons) about the rising cases of custodial torture in the state and cited the same incidents.

Assam's brutal police, rogue leader and hapless citizens: Part I

https://www.theleaflet.in/assams-brutal-police-rogue-leader-and-hapless-citizens-part-i/

THE gory incident that took place in Dholpur of Sipajhar revenue circle in Darrang district of Assam, during an eviction drive on September 23 sent shock waves through the civil society of Assam, and has drawn considerable attention even outside the state.

A video of a group of armed police personal encircling and shooting a lone protester, a 32 year old Muslim man, in the chest at point blank range, and a photographer hired by the civil administration stomping on the body of the man fallen to police bullet went viral. During the eviction drive, a 12 year old Muslim boy who was on his way home from the post office after collecting his UID card was also killed in police firing. A large number of civilians and policemen were also injured.

The state government claims that there were two deaths, but local people are claiming that a third person, a 22-year old Muslim man, was also killed in the firing, and some 27 more are still missing.

Though the police, the civil administration and the BharatiyaJanata Party (BJP) politicians, led by the present Chief Minister, HimantaBiswaSarma, have been saying that police did what they had to do in self-defence because thousands of "illegal" encroachers attacked the eviction party with stones and sharp weapons, yet, there has been no evidence of this furnished so far.

Certain questions remain unanswered. Why was a sole protester armed with only a bamboo stick beaten mercilessly by a posse of armed police? Why was he not captured and detained? Why was the injured protestor lying on the ground shot in the chest? What led to a 12 year old unarmed boy with a UID card in his pocket, returning home from a post office, being fired at?

No magistrate appeared to be at the spot when the police opened fired. It is interesting that when Darrang's Superintendent of Police SusantaBiswaSarma, who is the brother of the CM, was quizzed by journalists about the killing of the 12 year old boy, he avoided the question and said that everything will come out in the inquiry.

A rouge arm of the State

These are a plethora of serious issues involving the conduct of the police in India. All over the world, police have become an instrument of violence against ordinary citizens. Police violence usually takes two forms – physical brutality, which includes assault, torture and even murder, and mental cruelty, which includes the use of verbal abuse and intimidation. Both these forms are common in most countries.

India is no exception. We all have experiences of the average police personnel in India behaving like bullies with common citizens, particularly those from socio-economically weaker sections of the society, but behaving sycophantically with the political and economic elite, including the mega rich and powerful outlaws. It is common knowledge that the police, at times, are in cahoots with criminals.

The observation of the National Human Rights Commission (NHRC) in 2017, quoting the decades old words of Justice A.N. Mulla, that there is not a single lawless group in the whole of the country whose record of crime comes anywhere close to that of the single organised unit which is known as the Indian police force, is reaffirmed every day.

However, the killing spree in Assam is particularly disturbing because it is also communal. I would postpone the discussion on the communal angle for the next part, and concentrate here on the brutal and violent attitude that is reflected in the Assam Police's actions in the recent past.

For quite some time now the police in Assam have been behaving like an unruly rogue force. Several videos of police mercilessly beating ordinary people in the name of enforcing COVID norms were in circulation during the lockdown period. Verbal abuse has seemingly become a part of our common police vocabulary.

After the formation of the HimantaBiswaSarma-led state government in May 2021, police brutality has suddenly increased.

Escalation in violence after H.B. Sarma became CM

On July 10, The Assam Tribune reported that advocate ArifJwadder lodged a complaint with the NHRC alleging fake encounters orchestrated by Assam Police. In his letter to the NHRC chairperson, he gave 10 instances of police firing at people who were under arrest. He argued that it was unlikely that all those individuals held by trained policemen, could actually snatch revolvers from the police, as claimed by the latter, because police personnel always heavily outnumbered the single accused on each such occasion. Moreover, such arrested persons are generally in hand cuffs. There is no doubt that the police uses a false claim of attempted arm snatching from policemen on duty to shoot the accused in custody.

Encouraged by a tip given by the CM, the police have gone on a shooting spree. From when the new government took over in May till September 27, the Assam Police was involved in 50 encounters, with 27 people killed and 40 injured.

Pratidin.com reported on September 6 that till September since the formation of the new government led by HimantaBiswaSarma in May, Assam police has embarked on an encounter spree, wounding around 35 suspected criminals and killing at least 21, as

they allegedly tried to snatch service weapons or attempted to escape from custody. The report said that many of those who were shot by police ostensibly because the former tried to snatch the latter's weapons, were in handcuffs. It is evident that the state police have taken a rogue nature.

In a recent episode, even the Director General of Police was accused of insulting all legislators and, in turn, the public that elected them when, in a media interaction, he said something to the effect of "I am a policeman. I don't know about MLAs". This statement created a furore, and the opposition parties demanded that the Legislative Assembly Speaker take notice of the statement and order an inquiry.

In an unbelievable display of what for want of better words could be called 'rouge mentality', Sarma has given a license to police to use guns indiscriminately. On September 6, the Association for Protection of Civil Rights published a report titled Eviction, State Violence and Hate. The report cited a well-publicised statement of Sarma from July 2021 to the effect that his government will create a "population army" to "curb the birth rate in Muslim-dominated districts".

In the same statement, he infamously declared that shooting at criminals 'should be the pattern' if they attempt to escape from custody or try to snatch arms from the police to open fire. He went on to suggest to the police, "If an accused tries to snatch the service gun and run away, or even simply flee, and on top of it he is, say, a rapist, law allows shooting at such a person on the leg, but not on the chest," he said.

It is only natural that in such a climate, the police will be trigger happy, particularly if the target happens to be from a community that is declared by the CM as the enemy. It is of course too much of a coincidence that the majority of the victims of police violence in contemporary Assam happens to be from the Miya (Bengali speaking Muslims of erstwhile East Bengal) community.

पश्चिमबंगाल: चुनावोंकेबादहुईहिंसामामलेमेंसीबीआईनेपूर्वीमेदिनीपुरसे 11 लोगोंकोकियागिरफ्तार

https://hindi.oneindia.com/news/kolkata/west-bengal-cbi-arrests-11-people-from-east-medinipur-in-post-poll-violence-case-643028.html

कोलकाता, 9

अक्टूबर।पश्चिमबंगालमेंविधानसभाचुनावोंकेबादहुईहिंसामामलेकीजांचकररहीसीबीआईनेशनिवारकोपूर्वीमे दिनीपुरसे 11

लोगोंकोगिरफ्तारिकया। इससेपहलेसीबीआईनेसितंबरमें चुनावोंकेबादराज्यमें हुई हिंसामें कथितसंलिप्तताकोले कर 6 लोगोंको हिरासतमें लियाथा।

सीबीआईकेअधिकारियोंकीएकटीमने 6 सितंबरकोहावड़ाजिलेकादौराकिआऔरउन 6 लोगोंकोडोमजूरइलाकेसेहिरासतमेंलियाथा।इससेएकदिनपहलेसीबीआईनेचुनावोंकेबादहुईहिंसाकेदौरानए कव्यक्तिकीहत्याकेमामलेमेंएकनाबालिगसमेतदोव्यक्तियोंकोहिरासतमेंलियाथा।

गिरफ्तारियोंकेबादसीबीआईनेकहािकवहमामलेकीजांचकररहीहै औरइससंबंधमें अभीतककईकेसदर्जहोचुके हैं।बतादेंकिइसीसालअगस्तकेमहीनेमेंकलकत्ताउच्चन्यायालयनेआदेशदियासीबीआईकोपश्चिमबंगालमेंहुईहिं साकीजांचकरनेकाआदेशदियाथा.

कोर्टनेकहाथाकिसीबीआईकीजांचपरकोर्टनिगरानीरखेगा।इसकेअलावाकोर्टनेहिंसासेजुड़ेकमगंभीरमामलों कीजांचकेलिएएकविशेजजांचदल (SIT)

गठितकरनेकाभीआदेशदियाथा।इससेपहलेराष्ट्रीयमानवाधिकारआयोगकी 7 सदस्यीयटीमइसमामलेकीजांचकररहीथी,

जिसनेबादमेंकोर्टसेमामलेकीजांचसीबीआईसेकरानेकीसिफारिशकीथी।

गौरतलबहैकिपश्चिमबंगालमेंचुनावोंकेपरिणामजारीहोनेकेबादराज्यकेकईइलाकोंमें 2 मईकोहिंसाभड़कगईथी, जिसकेबादप्रभावितइलाकोंकादौराकरनेकेलिएगृहमंत्रालयने 4 सदस्यीयटीमकागठनिकयाथा।

बंगालिहंसामामलेमें CBI कीबड़ीकार्रवाई: 11 लोगोंकोिकयागिरफ्तार, NHRC नेकहाथा-'राज्यमेंकानुनकाराजनहीं'

https://hindi.opindia.com/national/west-bengal-violence-cbi-arrests-11-people-from-medinipur/

हिंसाकेमामलेमेंसीबीआईनेनंदीग्रामऔरसीतलकुचीमेंदोमामलेदर्जिकएथे।इसकेअलावाकेंद्रीयएजेंसीनेअलग -अलगथानोंमेंकरीब 30 सेअधिककेसदर्जकीहै।

पश्चिमबंगालमेंविधानसभाचुनावकेबादबड़ेपैमानेपरटीएमसीकेगुंडोंद्वाराकीगईहिंसाकेमामलेकीजाँचकररही केंद्रीयजाँचएजेंसी (सीबीआई) नेशनिवार (९ अक्टूबर 2021) कोबड़ीकार्रवाईकरतेहुए 11 लोगोंकोगिरफ्तारिकया।सभीआरोपितोंकोपश्चिमबंगालकेपश्चिमीमेदिनीपुरजिलेसेगिरफ्तारिकयागयाहै।

रिपोर्टकेमुताबिक,

हिंसाकेमामलेमेंसीबीआईनेनंदीग्रामऔरसीतलकुचीमेंदोमामलेदर्जिकएथे।इसकेअलावाकेंद्रीयएजेंसीनेअलग -अलगथानोंमेंकरीब 30

सेअधिककेसदर्जकीहै।वहींसीबीआईकीकार्रवाईपरपूर्वअपेक्षिततरीकेसेराज्यकीमुख्यमंत्रीममताबनर्जीकेंद्रीय एजेंसीपरहीआरोलगारहीहैं।उनकाकहनाहैकिचुनावबादिहंसाकेमामलेमेंसीबीआईभाजपाकेसाथिमलकरका मकररहीहै।उन्हेंलगताहैकिसीबीआईकेवलटीएमसीकेकार्यकर्ताओंकोहीनिशानाबनारहीहै।

गौरतलबहैकिपश्चिमबंगालमेंहुईहिंसाकेमामलेमेंकोलकाताहाईकोर्टनेसंज्ञानलेतेहुएइसमामलेकीसीबीआईजाँ चकेआदेशिदएथे।साथहीकोर्टनेराज्यमेंचुनावबादहुईहिंसाकेपीड़ितोंकोमुआवजादेनेकाआदेशभीदियाथा।इत नानहींकमगंभीरअपराधोंकीजाँचकेलिएकोलकाताहाईकोर्टमेंस्पेशलइन्वेस्टिगेशनटीमगठितकरनेकाआदेश दियाथा, जिसमेंराज्यसरकारकेविरष्ठअधिकारीशामिलरहेंगे।

इसमामलेमेंराष्ट्रीयमानवाधिकारआयोगनेसातसदस्यीयकमेटीगठितकीथी।कमेटीनेजुलाईमें 50 पेजकीरिपोर्टकोलकाताहाईकोर्टकोसौंपीथी।अपनीरिपोर्टमेंराज्यसरकारकीकड़ीआलोचनाकरतेहुएआयोगने कहाथाकिराज्यमें 'कानूनकाशासन' नहींबल्कि

'शासककाकानून' है। इसकेसाथहीराज्यप्रशासननेजनताकेबीचअपनाविश्वासखोदियाहै। गौरतलबहैकिइसी साल 2

मईकोपश्चिमबंगालकेविधानसभाचुनावोंकेनतीजेआनेकेबादवहाँबड़ेपैमानेपरहिंसाकीघटनाएँहुईथीं।इसकेबा दिंसाप्रभावितक्षेत्रोंकेहालातजाननेकेलिएकेंद्रीयगृहमंत्रालयकी 4 सदस्यीयटीमपश्चिमबंगालगईथी।

CBI arrests 11 for Nandigram BJP worker's death

https://timesofindia.indiatimes.com/city/kolkata/cbi-arrests-11-for-nandigram-bjp-workers-death/articleshow/86901958.cms

Nandigram: The CBI on Saturday arrested 11 people in connection with the alleged murder of BJP worker DebabrataMaiti at Chillogram in East Midnapore'sNandigram after the assembly election results were declared on May 2. The arrests sparked a political row with the Trinamool Congress linking the development to BJP MLA SuvenduAdhikari's reported statement that "everyone implicated in the NHRC report will be arrested" and the BJP dismissing the allegation saying that the CBI action was part of a "high court monitored probe".

The agency had on Friday filed a murder charge sheet in the case that named only three persons. However, it grilled 11 people accused in the FIR and arrested them within 24 hours. They were produced in the Haldia ACJM court and remanded in CBI custody for three days. Those arrested include Trinamool leader Sheikh Sufiyan's son-in-law Sheikh Hakibul, husband of Kendmaaripanchayatpradhan Sheikh Sahauddin, husband of Nandigrampanchayatpradhan Sheikh Baitul Islam and Mohammadpurpanchayatpradhan Sheikh Habibul.

Sufiyan, who was chief minister Mamata Banerjee's election agent in Nandigram and has been quizzed by the CBI in the past, said Adhikari came to Nandigram on Mahalaya and claimed two persons would be arrested soon in connection with the Maiti case. "This clearly shows that the accused are being victimised under political patronage," Sufiyan added. The BJP's Tamlukorganisational district vice-president Pralay Pal rubbished the allegations. "He (Adhikari) had only said that those who figure in the NHRC report to Calcutta High Court would be arrested.

The HC ordered the CBI probe (into post-poll violence) and is monitoring it. How can there be any question of influence? They (Trinamool) are trying to mislead people," Pal said. Adhikari did not issue any statement in this regard. BJP worker Maiti was allegedly attacked on May 3 and he succumbed to his injuries in hospital on May 13. "Police had earlier arrested three persons in the case. One of them is in custody now.

The CBI's charge sheet also mentioned those three. The 11 arrested had already faced CBI interrogation and had cooperated with the agency," said defence lawyer Bimal Kumar Majee.

मानवाधिकारटीमनेजिलाअस्पतालमेंचिकित्सकोंकेबयानदर्जिकए

https://www.livehindustan.com/uttar-pradesh/firozabad/story-human-rights-team-recorded-statements-of-doctors-in-district-hospital-4779800.html

फिरोजाबाद।राष्ट्रीयमानवाधिकारआयोगकीटीमनेजिलाअस्पतालमेंदस्तकदी।टीमनेचिकित्सकोंसेदंगेकेदौरा नमृतकोंकेपोस्टमार्टमतथाघायलोंकेबारेमेंजानकारीकी।

सीएएकीघोषणाकेबादनगरमेंहुएदंगेकेमामलेमेंमानवाधिकारआयोगकीटीमकईदिनोंसेफिरोजाबादमेंकैंपिक एहुएहै।

टीमनेजिलाअस्पतालपहुंचकरकईिबंदुओंपरशवोंकापोस्टमार्टमकरनेवालेचिकित्सकसेपूछताछकी।वहीदंगेके दौरानजोघायललोगजिलाअस्पतालआएथेउनकाइलाजकरनेवालेचिकित्सकोंसेभीकाफीदेरतकचर्चाकी।दंगों केदौरानमृतकोंकेपोस्टमार्टमतथाघायलोंकाइलाज 7

चिकित्सकोंनेकियाथा।टीमनेआधादर्जनचिकित्सकोंसेपूछताछकरमामलेकीतहतकजानेकीकोशिशकी।जोचि कित्सकबयानदर्जकरानेसेरहगएहैंउन्हेंअबदिल्लीजाकरअपनेबयानदर्जकरानेहोंगे

NEWS TRACK LIVE, Online, 10.10.2021

Page No. 0, Size:(18.00)cms X (13.32)cms.

shillong: eviction of illegal settlers from punjabi lane

https://english.newstracklive.com/news/shillong-eviction-of-illegal-settlers-from-punjabilane-sc1-nu303-ta303-1186562-1.html

Shillong: Based on the recommendation of the Meghalaya High-Level Committee, a panel submitted its report to CM Conrad Sangma, the government initiated the process of transferring the ownership of the land from the local tribal chieftain (seem). We have decided to relocate the "illegal settlers" of Punjabi Lane in Them IveMavlong area of Shillong.

Meanwhile, the HarijanPanchayatSamiti (HPC), the representative body of Dalit Sikhs living in Harijan Colony (Punjabi Lane), vowed to "fight till the last breath against the illegal, immoral and unjust actions of the BJP-led coalition government". "Poor Sikhs serving the state are being forced to evict under pressure from the land mafia as the previously inaccessible area is now a prime asset," HPC chairman Gurjit Singh said in a statement. The HPC said that 2.5 acres of land in the colony belonged to residents whose ancestors had migrated from Punjab two centuries ago.

He said the National Commission for Minorities, National Human Rights Commission and National Commission for SafaiKaramcharis had also ordered status quo and had not transferred anyone from that area. Government officials and others in the area clearly violate these instructions, among other things.

TN: Unpaid and Terminated, 7 Employees of Private Institutions Have Ended Life Till Sept

https://www.newsclick.in/TN-unpaid-terminated-employees-private-institutions-life

Private schools and colleges have either slashed employees' salaries or have not paid them for months, citing the pandemic. Several institutions have also resorted to termination of jobs.

Chennai: Already underpaid and insecure, the exploitation of teachers and staff of private colleges and schools continues unabated in Tamil Nadu during the pandemic. Unable to bear the brunt of the non-payment and massive wage cuts for months together, many have ended their lives. Till September 2021, seven had died by suicide, while another one died after falling from a tree.

Various organisations have been critical of the government's apathy to their repeated pleas for regulation of private institutions. The unorganised nature of employees in private institutions is only helping managements to increase exploitation.

The National Human Rights Commission (NHRC) has refused to enquire into the incidents of alleged suicides and accidents of these employees.

SUICIDE CASES

The lockdown since March 2020 due to the COVID-19 pandemic has only worsened the plight of the staff in several private educational institutions in Tamil Nadu, with them facing issues ranging from wage cuts and non-payment of salary for months.

"Several private institutions have reduced wages and not paid employees yet. This has led to several employees ending their lives", alleged KM Karthick, president of the All India Private College Employees Union (AIPCEU).

Several others have left their teaching jobs and taken up menial jobs, including as daily wagers, for survival.

"One such person, Loganathan, who worked as an assistant professor of Maths at Nazareth College of Arts in Chennai, died after falling from a palm tree", said Karthick. It is not clear whether it was an accident.

Of the eight who lost their lives, six are below 40 years old. The inability to fend for their families has been attributed as the possible reason for these suicides.

"Many of them were unable to look after their families due to the apathy from the institutions. The government is highly insensitive to the demands of the community", added Karthick.

A 35-year-old woman teacher from Cuddalore, who worked in a matriculation school ,and a 32-year-old assistant professor from a Madurai engineering college are also among those who allegedly died by suicide due to non-payment of salary and termination from their jobs.

GOVT 'INSENSITIVE' TO APPEALS

The AIPCEU and teachers' association of private schools have narrated their plight to these schools as well as the state higher education minister.

"Our community feels betrayed by the government", says Karthick. "Despite making several representations to the government on the pathetic status of employees of private schools and colleges, no action has been taken by the government", he added.

Though the institutions cite closure due to pandemic for their action, the associations of school and college managements have ensured collection of fees through legal action.

Meanwhile, the Tamil Nadu unit of the Communist Party of India (Marxist) or CPI(M) has submitted a charter of demands seeking redressal of these issues about the functioning of private institutions and delayed and non-payment of salaries to the employees.

"The CPI(M) is the only party to raise concerns about the sufferings of the employees of private institutions", Karthick said.

"Around 80% of the faculty in colleges and 50% in schools belong to self-financing institutions. Despite regulations from the bodies concerned, the employees are paid a lower salary, which is being further cut down citing the pandemic", said K Balakrishnan, CPI(M) state secretary, in a letter addressed to chief minister M.K. Stalin.

"Most of the teachers in private schools are paid around Rs 10,000, and assistant professors in engineering colleges draw a salary of Rs 25,000 in a majority of the institutions. The government must ensure that the community is ensured social security measures and other demands by constituting a committee", he demanded.

NHRC TURNS DOWN PLEA

The NHRC has rejected an appeal asking it to inquire into the incidents of suicides and accidents of seven private institution employees.

"I registered a complaint with the NHRC to conduct an enquiry into the incidents. But the commission has rejected it, citing that 'the allegations do not make out any specific violation of human rights," Karthick said.

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The NHRC, on two previous instances, refused to hold an inquiry on faculty suicides in 2018.

"One MrVasanthavanan died by suicide after his institution refused to return his certificates. The NHRC refused to hold an inquiry at that time also", Karthick said.

The All India Council for Technical Education (AICTE) has warned the affiliated institutions not to retain the original documents of the faculty. "But the certificate slavery continues in the educational institutions", Karthick added.

The AIPCEU has called upon the union and state governments to intervene and act immediately to end the miseries of the employees of several private institutions.

पश्चिमबंगाल::: चुनावबादिहंसा::: सीबीआईनेपश्चिममेदिनीपुरसे 11 लोगोंकोगिरफ्तारिकया

https://www.livehindustan.com/ncr/new-delhi/story-west-bengal-violence-after-election-cbi-arrested-11-people-from-paschim-medinipur-4782917.html

केंद्रीयजांचब्यूरो (सीबीआई) नेपश्चिममेदिनीपुरसे 11 लोगोंकोगिरफ्तारिकयाहै।यहगिरफ्तारीइससालकीशुरुआतमेंपश्चिमबंगालविधानसभाचुनावकेबादहुईहिंसा कीघटनाओंकेसिलसिलेमेंकीगईहै।

एजेंसीनेकहाकिवहमामलेकीजांचकररहीहै औरकईमामलेदर्जिकएगएहैं। इससेपहलेइससालअगस्तमें, कलकत्ताउच्चन्यायालयनेपश्चिमबंगालमेंचुनावकेबादकीहिंसाकीघटनाओंकी अदालतकीनिगरानीमेंसीबीआई जांचकाआदेशदियाथा।

उच्चन्यायालयनेअपेक्षाकृतकमगंभीरअपराधोंकीजांचकेलिएविशेषजांचदल (एसआईटी) गठितकरनेकाभीआदेशदिया।राष्ट्रीयमानवाधिकारआयोग (एनएचआरसी) द्वारागठितसातसदस्यीयसमितिनेपहलेराज्यमेंविधानसभाचुनावोंकेबादिहंसाकीघटनाओंकीजांचकीथी।अदाल तकीनिगरानीमेंसीबीआईजांचकीसिफारिशकीथी।दोमईकोविधानसभाचुनावकेनतीजेघोषितहोनेकेबादसेवि भिन्नस्थानोंपरिहंसाकीकईघटनाएंसामनेआईं।इसकेबादगृहमंत्रालयद्वाराप्रतिनियुक्तचारसदस्यीयटीमनेभीहिं साप्रभावितक्षेत्रोंकादौराकिया।

CBI arrests 11 for 'murder' of WB BJP worker

Nandigram: The CBI on Saturday arrested 11 people in connection with the alleged murder of BJP worker Debabrata Maiti in East Midnapore's Nandigram after the assembly election results were declared on May 2, reports Suman Mandal.

The arrests sparked a political row with TMC linking the development to BJP MLA Suvendu Adhikari's reported statement that "everyone implicated in the NHRC report will be arrested". BJP dismissed the allegation saying that the CBI action was part of a "high court-monitored probe".

Those arrested include TMC leader Sheikh Sufiyan's son-in-law Sheikh Hakibul. Sufiyan was CM Mamata Banerjee's election agent in Nandigram.